

A.VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
DT. 27.07.2020
(Off): 2344 6166
(Fax): 2344 6155

ROC.NO.906/SO/2020

To

All the Unit Heads in the State of Telangana.

Sir/Madam,

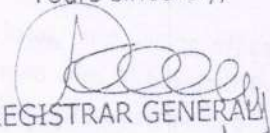
Sub: High Court for the State of Telangana – Office memorandum of the Under Secretary to the Government of India, New Delhi regarding filling up of posts of Judicial Member in the office of the Customs, Exercise and Service Tax Appellate Tribunal (CESTAT) – Requested to display the Notification on the Notice Board - Reg.

Ref: Office memorandum F.No.A-12026/03/2020-Ad.1C (CESTAT), dated 14.07.2020 of the Under Secretary to the Government of India, New Delhi.

Adverting to the above subject and the reference cited, as directed, I am forwarding herewith a copy of the Office memorandum of the Under Secretary to the Government of India, New Delhi regarding filling up of posts of Judicial Member in the office of the Customs, Exercise and Service Tax Appellate Tribunal (CESTAT) from eligible and willing candidates of District Judiciary and Advocates.

Therefore, you are requested to display the above said office memorandum of the Government of India on the Notice Boards in your Unit and also to upload the same in the District Court's website, so that eligible and willing candidates may apply.

Yours sincerely,


REGISTRAR GENERAL
27/07/2020

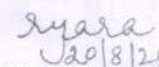


Adm
M

OFFICE OF THE PRL.DISTRICT & SESSIONS JUDGE: RANGA REDDY DISTRICT
ENDT.DIS.No.2942/2020

DATED: 20-08-2020

"Communicated with a request to direct the concern to affix on the Notice Board and to upload the same in the Official Website of the District Court."


20/8/20
Prl. District and Sessions Judge

Prl. District and Sessions Judge,
Ranga Reddy District,
Ranga Reddy Dist.

To

The Notice boards of the Bar Associations of this Unit.
The District System Administrator, Computer Section,
Prl. District Court, Ranga Reddy District

F. No. A.12026/03/2020-Ad.1C(CESTAT)

Government of India
Ministry of Finance
Department of Revenue

Room No. 51-II, North Block
New Delhi-110001
Dated, the 14th July, 2020

OFFICE MEMORANDUM

Subject: - Selection for the posts of Member, Customs, Excise and Service Tax Appellate Tribunal (CESTAT)-reg.

CESTAT: - The Customs, Excise and Service Tax Appellate Tribunal is an Appellate authority established under Customs Act, 1962 to hear various appeals under the Customs Act, 1962, Central Excise Act, 1944 and Finance Act, 1994. CESTAT's headquarter is situated at New Delhi and its regional Benches are situated at Mumbai, Kolkata, Chennai, Bangalore, Ahmedabad, Allahabad, Chandigarh and Hyderabad.

Vacancy: - Applications are being invited for 9 existing and 2 anticipated vacancies of Technical Member and 3 existing and 1 anticipated vacancy of Judicial Member.

Qualification:- In terms of the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other conditions of Service of Members) Rules, 2020, a person shall not be qualified for appointment as a Technical Member unless he has been a member of the Indian Revenue Service (Customs and Central Excise Service Group 'A') and has held the post of Principal Commissioner of Customs or Central Excise or any equivalent or higher post for two years and has performed judicial, quasi-judicial or adjudicating function for three years. Further, a person shall not be qualified for appointment as a Judicial Member, unless,-

he has, for a combined period of ten years, been a District Judge and Additional District Judge; or



Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of application.

(S. Bhowmick)

Under Secretary to the Govt. of India

To

1. Chairman, CBIC/ Commissioner (Coord.), CBIC – with a request to circulate this to all organisations and to all eligible officers of Indian Customs and Central Excise Service to facilitate early and optimum number of applicants.
2. The Registrars, all High Courts of India: with a request to circulate this to all the eligible Judicial officers/Judges for wider publicity.
3. The Registrar, CESTAT – for publishing the circular on their website.
4. Technical Director, NIC, Department of Personnel and Training, Room No.11/A, North Block, New Delhi with the request to post this circular on the DoP&T website under the heading 'Vacancies in the Autonomous Organisations'.
5. Section Officer (Computer Cell), Department of Revenue, with the request to upload the vacancy circular on the official website of the Department of Revenue.

(S. Bhowmick)

Under Secretary to the Govt. of India

PROFORMA

Annexure-I

Space for
photograph
duly signed
by
candidate

1. Name :
2. Date of Birth :
3. Designation & Pay in Pay Matrix :
4. Cadre/Service to which belong :
5. Educational qualification (in reverse chronological order):

Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

6. Employment record in chronological order starting with present post, list in reverse:

Name & address of employer	Designation, scale of pay (Pay in Pay Matrix) and whether regular/ deputation/ ad- hoc	Period of Service		Nature of work/ experience
		From	To	

9. Whether any allegation of misconduct involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*)

10. Whether any punishment was awarded to the officer during the last 10 years and if so, the date of imposition and details of penalty (*)

11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission)

12. Is any action contemplated against the Officer as on date (if so, details to be furnished (*)

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter.

Date:

(NAME AND SIGNATURE)

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at Sl. No. 2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place:

Date:

Signature of the candidate:

Mob. No. _____

Tel. No. _____

E-Mail Address _____

(a) Office Address:

(b) Residential Address:

Annexure-II

CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF
OFFICE/FORWARDEING AUTHORITY

1. Certified that the particular furnished by Shri/Smt/Kum-----
-----are correct and he/she possesses educational qualifications and
experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or
being contemplated against him/her and vigilance clearance issued by CVO in
the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or mirror penalty was imposed on Shri/Smt/Kum-----
-----during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each
Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum---
-----in enclosed herewith.

Seal & Signature of the cadre controlling Authority

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs including batch /year/ cadre etc., wherever applicable :

7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)

9. Whether any allegation of misconduct involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*)

10. Whether any punishment was awarded to the officer during the last 10 years and if so, the date of imposition and details of penalty (*)

11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission)

12. Is any action contemplated against the Officer as on date (if so, details to be furnished (*)

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)